

**International/Regional Conventions/Instruments on
Prisons/Prisoners**

For Full Text of Core International Instruments

<http://www2.ohchr.org/english/law/>

Basic principles for the treatment of prisoners, 1990 (Adopted and proclaimed by General Assembly resolution 45/111 of 14 December 1990)

Body of principles for the protection of all persons under any form of detention or imprisonment, 1988 (Adopted by General Assembly resolution 43/173 of 9 December 1988)

Code of conduct for law enforcement officials, 1979
(Adopted by General Assembly resolution 34/169 of 17 December 1979)

Convention against Torture and other Cruel, Inhuman or Degrading Treatment or Punishment, 1984 (Entered into force on 26 June 1987)

Convention against Torture and other Cruel, Inhuman or Degrading Treatment or Punishment 1984

Entered into force on 26 June 1987.

European Prison Rules, 1987
<http://www.uncjin.org/Laws/prisrul.htm>

International Covenants on Civil and Political Rights, 1966
(Entered into force on 23 March 1976) Article 7, 10

Principles of medical ethics relevant to the role of health personnel, particularly physicians, in the protection of prisoners and detainees against torture and other cruel, inhuman or degrading treatment or punishment, 1982 (Adopted by General Assembly resolution 37/194 of 18 December 1982)

Standard minimum rules for the treatment of prisoners, 1957 and 1977

(Adopted by the First United Nations Congress on the Prevention of Crime and the Treatment of Offenders, held at Geneva in 1955, and approved by the Economic and Social Council by its resolutions 663 c (XXIV) of 31 July 1957 and 2076 (LXII) of 13 May 1977)

United Nations Congress on the Prevention of Crime and Treatment of Offenders.

<http://www.undoc.org/>

<http://www.uncjin.org/Documents/documents.html>

United Nations Rules for the Protection of Juveniles deprived of their Liberty. (Adopted by General Assembly resolution 45/113 of 14 December 1990)

United Nations Standard Minimum Rules for the Administration of Juvenile Justice ("The Beijing Rules"), 1985
(Adopted by General Assembly resolution 40/33 of 29 November 1985)

Universal Declaration of Human Rights, 1948
Article 5.